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[Shri Manubhai Shah]

- IV (1) Report (1960) of the Tariff Commission on the continuance of protection to the Bicycle Industry.
- (11) Government Resolution No. 7(2)-T.R./60, dated the 10th December, 1960.
- [Placed in Library. See No. LT-2529/60 for (i) and (ii).]
- V (i) Report (1960) of the Tariff Commission on the continuance of protection to the Ball Bearings Industry.
- (11) Government Resolution No. 18(6)-TR/60, dated the 8th December, 1960.
- [Placed in Library. See No. LT-2524/60 for (i) and (ii).]
- VI (1) Report (1960) of the Tariff Commission on the continuance of protection to the Power and Distribution Transformers Industry.
- (11) Government Resolution No. 11(1)-T R /60, dated the 9th December, 1960
- (iii) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (1) and (ii) above could not be laid within the period mentioned in that sub-section.

[Placed in Library. See No LT-2525/60 for (i) to (iii).]

NOTIFICATION UNDER THE COMPANIES Act, 1956

THE DEPUTY M NISTER OF COM-MERCE AND INDUSTRY (SHRI SATISH CHANDRA): Sir, on behalf of Shri Nityanand Kanungo, I beg to lay on the Table, under sub-section (3) of section 637 of the Companies Act, 1956, a copy of the Ministry of Commerce and Industry (Department of Company Law Administration) Notification G.S.R. No. 1433, dated the 23rd November, 1960, publishing an amendment in Government Notification G.S.R. No 556, dated the 25th June, 1958. [Placed in Library. See No. LT-2523/60.]

THE FERTILIZERS AND CHEMICALS COM-PANIES AMALGAMATION ORDER, 1960

Shri Satish Chandra: I also beg to lay on the Table, under sub-section (5) of section 396 of the Companies Act, 1956, a copy of the Ministry of Commerce and Industry (Department of Company Law Administration) Notificat on S.O. No. 2816, dated the 17th November, 1960, publishing the Fertilizers and Chemicals Companies Amalgamation. Order, 1960. [Placed in Library. See No. LT-2543/60.]

STANDARDS OF WEIGHTS AND MEASURES (CONVERION TO STANDARD WEIGHTS) RULES, 1960

SHRI SATISH CHANDRA: I also beg to lay on the Table, under sub-section (3) of section 17 of the Standards of Weights and Measures Act, 1956, copy of the Ministry of Commerce and Industry Notification S.O. No dated the 11th November, 1960, publishing Standards of Weights and Mea-(Conversion sures to Standard Weights) Rules, 1960. [Placed in See No LT-2533/60 1 Library

NOTIFICATION APPLYING THE EMPLOYEES' PROVIDENT FUNDS ACT, 1952 TO CANE FARMS OWNED BY SUGAR FACTORIES

THE DEPUTY MINISTER OF LAB-OUR AND EMPLOYMENT AND PLANN-ING (SHRI L, N MISHRA). Sir, on behalf of Shri Abid Ali, I beg to lay on the Table a copy of the Ministry of Labour and Employment Notification G.S.R. No. 1274, dated the 21st October, 1960, applying the Employees' Provident Funds Act, 1952, to cane farms owned by sugar factories. [Placed in Library See No. LT-2530 f 60.]

NOTIFICATION ADDING CERTAIN INDUSTRIES TO SCHEDULE I OF THE EMPLOYEES' PROVIDENT FUNDS ACT, 1952

SHRI L N. MISHRA: I also beg to lay on the Table, under sub-section (2) of section 4 of the Employees

Provident Funds Act, 1952, a copy of the Ministry of Labour and Employment Notification G.S.R. No. 1443, dated the 24th November, 1960, adding certan industries to Schedule I of the said Act. [Placed in Library. See No. LT-2531/60]

THE EMPLOYEES' PROVIDENT FUNDS (AMENDMENT) SCHEME, 1960

SHRI L. N. M SHRA: I also beg to lay on the Table, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952 a copy of the Ministry of Labour and Employment Notification G S R. No. 1444, dated the 24th November, 1960, publishing the Employees' Provident Funds (Amendment) Scheme, 1960. [Placed In Library. See No. LT-2532/60.]

THE INDUSTRIAL DISPUTES (CENTRAL)
AMENDMENT RULES, 1960

SHRI L N MISHRA: I also beg to lay on the Table, under sub-section (4) of section 38 of the Industrial Disputes Act, 1947, a copy of the Ministry of Labour and Employment Notification G.S.R. No 1466, dated the 30th November, 1960, publishing the Industrial Disputes (Central) Amendment Rules, 1960. [Placed in Library. See No. LT-2544/60.]

ALLOTMENT OF T ME FOR CONSI-DERATION OF (I) THE APPRO-PRIATION (No. 5) BILL, 1960 AND(II) THE INDIAN POST OFFICE (AMENDMENT) BILL, 1960

MR. CHAIRMAN: I have to inform Members that under rule 162(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted thirty minutes each for the completion of all stages involved in the consideration and return by the Rajya Sabha of the following Bills:—

- 1. The Appropriation (No 5) Bill, 1960.
- 2 The Indian Post office (Amend-ment) Bill, 1960.

REQUEST RE. SUPPLY OF COPIES OF THE CONSTITUTION (AMEND-MENT) BILL AND THE ACQUIRED TERRITORIES (MERGER) BILL TO MEMBERS OF PARLIAMENT

Shri BHUPESH **GUPTA** (West Bengal): Sir, I want to draw your attention to a matter which concerns the House. You will find here that the Acquired Territories (Merger) Bill has been circulated to the Members of the West Bengal Legislature under article 3. We do not object to this kind of thing and its being discussed there We do not object to it. Whatever they may do, it is their affair. But we have not received any copy. I do not say that it should be introduced. Normally, when the States Reorganisation Bill was circulated to the State Legislatures for their opinion, we were supplied copies of the Bill even before it was formally introduced. I think we considered it simultaneously. Now, I do not know as to why in this particular case, when it involves such an important Constitutional point-and it has given rise to so much controversy, the President has been pleased to send it to State Legislature things are in papers-we, Members of Parliament are not being given copies of same Therefore, I would you to kindly convey it to the quarter which are responsible for it, so that even before the introduction of Bill we get the Constitution (Amend ment) Bill and this Acquired Terri tories (Merger) Bill, which are being discussed there. It is not good fo

Mr. CHAIRMAN: Shri Lal Bahadu Shastri.

12 Noon

THE COMPANIES (AMENDMENT BILL, 1960—continued

THE MINISTER OF COMMERC. AND INDUSTRY (SHRI LAL BAHADUR) Mr. Chairman, it is obvious from the speeches made by hon. Members from this side and also from the opposit